

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 204**

**(IB)-995/ND/2018**

**IA-188/2024, IA-6636/2023, IA-5634/2023,  
IA-5415/2023, IA-1489/2020, IA-2747/2024, IA-2732/2024,  
IA-3194/2024, IA-3325/2024**

**IN THE MATTER OF:**

**M/s VMS Equipment Pvt. Ltd.**

**... Applicant/Petitioner**

**Versus**

**M/s Primose Infratech Pvt. Ltd.**

**... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. UN Singh Advocate for applicant-GNIDA in  
2732/2024.  
Dr. Farrukh Khan, Ridhima Goyal and Adv  
Abhinav Aggarwal in IA-3325/2024.  
**For Kotak Mahindra Bank** : Adv. Rachit Mittal, Parish Mishra and Adarsh  
Srivastava Advs.  
**For the RP** : Adv. Anuja Pethia, Adv. Srikant Singh

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-188/2024, IA-6636/2023, IA-5634/2023, IA-5415/2023, IA-1489/2020, IA-2747/2024, IA-2732/2024, IA-3194/2024, IA-3325/2024:** The matter is taken up on urgent mentioning by the Ld. Sr. Counsel appearing for the SRA. At his request, the hearing is deferred to 05.08.2024.

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**